

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH ' C ' NEW DLEHI**

**BEFORE SHRI G.S. PANNU, VICE-PRESIDENT  
AND  
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.3906/Del/2019  
Assessment Year: 2014-15**

Shri Sanjay Kalra, vs. PCIT, Delhi – 15,  
243, Plot No. 29B, New Delhi.  
Prabhavi Apartment,  
Sector-10, Dwarka, New Delhi.

**PAN : AAEPK0389E**  
(Appellant)

(Respondent)

Appellant by : Sh. Sanjay Kalra, assessee  
Respondent by: Sh. M. Baranwal, Sr. DR

Date of hearing: 10/02/2021  
Date of order : 10/02/2021

**ORDER**

**PER G.S. PANNU, V.P.**

This appeal by the assessee for the assessment year 2014-15 is directed against the order of Ld. PCIT-15, New Delhi dated 22.02.2019 passed u/s. 263 of the Income-tax Act.

2. The learned counsel for the assessee, vide its letter dated 30.01.2021, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad

Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in presence of parties on 10<sup>th</sup> February, 2021.

Sd/-  
**(K. NARASIMHA CHARY)**  
JUDICIAL MEMBER

Sd/-  
**(G.S. PANNU)**  
VICE- PRESIDENT

Dated: 10/02/2021  
'aks'